

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1398
ANSWERED ON:02.12.2014
ALLOCATION OF FOODGRAINS
Birla Shri Om

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the total allocation, off-take and distribution of foodgrains under the Antyodaya Anna Yojana during each of the last three years and the current year; State-wise;
- (b) whether the Government has recently reviewed the said scheme;
- (c) if so, the details and outcome thereof;
- (d) whether any complaints of irregularities in the said scheme have been received during the said period;
- (e) if so, the details thereof along with the action taken against the officials found guilty in this regard, State-wise and year-wise; and
- (f) the steps taken to streamline the said scheme so as to ensure that benefits of the said scheme reaches the targeted beneficiaries?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a): The details of allocation of foodgrains by the Government of India and their offtake by the States/Union Territories (UTs) for distribution under the Antyodaya Anna Yojana (AAY) during the last three years and the current year is at Annex I.

(b): No, Madam.

(c): Does not arise in view of (b) above.

(d) & (e): There have been complaints about irregularities in the functioning of the TPDS including AAY in some States/regions in the country. Since the operational responsibility for implementation of TPDS within the State/UT rests with the concerned State/ UT Governments, these complaints, whenever received, are referred to the concerned State/UT Governments to take appropriate action against the concerned persons. A State/UT-wise statement indicating number of such complaints received during the last three years and the current year is Annex - II. Under the Public Distribution System (Control) Order, 2001, the States/UTs are competent to take action against those indulging in malpractices in TPDS by invoking provisions of clauses 8 & 9 of the said Order. Details of action taken by the States/UTs against the defaulters under the clauses 8 & 9 of the said Order are at Annex III.

(f): Strengthening and streamlining of TPDS is a continuous endeavour. The National Food Security Act 2013 also contains measures for reforms in TPDS, to be undertaken progressively by the Central and State Governments. These reforms inter alia include doorstep delivery of foodgrains to the TPDS outlets, application of information and communication technology tools including end to end computerisation, preference to public institutions/bodies in licensing of Fair Price Shops, etc.